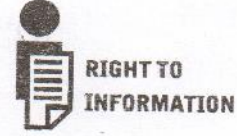




The Andhra Pradesh School Education Regulatory and Monitoring Commission (Amendment) Act, 2019

Act 14 of 2020

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ఆంధ్రప్రదేశ్ రాజపత్రము

THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 14] AMARAVATI, FRIDAY, 3rd JANUARY, 2020.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.,

The following Act of the Andhra Pradesh Legislature received the assent of the Governor on the 2nd January, 2020 and the said assent is hereby first published on the 3rd January, 2020 in the Andhra Pradesh Gazette for general information :

ACT No. 14 of 2020.

AN ACT TO AMEND THE ANDHRA PRADESH SCHOOL EDUCATION REGULATORY AND MONITORING COMMISSION ACT, 2019

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventieth year of the Republic of India as follows, -

1. (1) This Act may be called the Andhra Pradesh School Education Regulatory and Monitoring Commission (Amendment) Act, 2019.

Short title and commencement.

(2) It shall be deemed to have come into force with effect on and from the 1st November, 2019.

2. In the Andhra Pradesh School Education Regulatory and Monitoring Commission Act, 2019 (hereinafter referred to as the Principal Act), in Section 1, in sub-section (4), after the words "Secondary Education" the words "Intermediate Education" shall be inserted.

Amendment of Section 1. Act No. 21 of 2019.

3. In the principal Act, in Section 2,-

Amendment of Section 2.

(1) In clause (1) after the words "a school," the words "Junior College, shall be inserted.

- (2) in clause (3), after the words "Board of Secondary Education AP," the words "Board of Intermediate Education, Andhra Pradesh," shall be inserted.
- (3) for clause (5), the following clause shall be substituted, namely,-
- "(5) "Educational Institution" means any institution imparting education in Pre Primary, Primary, Upper Primary, Secondary Level, Intermediate and Teacher Education including Tutorial Institutions as defined in clause (47) of section 2 of the Andhra Pradesh Education Act, 1982 (Act 1 of 1982)."
- (4) in clause (10), after the words "a School," the words "Junior College," shall be inserted.
- (5) in clause (13), after the words and expressions, "class I to X" the words and expressions "Intermediate (XI & XII)" shall be inserted.
- (6) in clause (14), after the words and expressions, "class I to X," the words and expressions "Intermediate (XI & XII)," shall be inserted.
- (7) in clause (15), for the words "etc.," the words "Junior Lecturer, Principal of Junior Colleges" shall be substituted.

Amendment of
Section 4.

4. In the Principal Act, in Section 4, in sub-section (1) for clause (f), the following clause shall be substituted namely, -

"(f) one senior officer from Intermediate Education in the cadre of Commissioner/ Additional Director and Secretary as ex-officio member."

Repeal of
Ordinance No.7
of 2019.

5. The Andhra Pradesh School Education Regulatory and Monitoring Commission (Amendment) Ordinance, 2019 is hereby repealed.

GONTU MANOHARA REDDY,
Secretary to Government,
Legal and Legislative Affairs & Justice,
Law Department.